ACT No. I of 1912.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL. (Received the assent of the Governor General on the 1st March 1912.)

An Act further to amend the Indian Stamp Act, 1899.

WHEREAS it is expedient further to amend the Indian Stamp Act, 1899; It is hereby enacted II of 1899. as follows:-

1. This Act may be called the Indian Stamp short title. (Amendment) Act, 1912.

2. In article No. 13 of Schedule I of the Indian Amendment Stamp Act, 1899 (hereinafter referred to as the said of Act II, Act) as amended by the Indian Stamp (Amendment) 1899, Schedulo I, II of 1899. VI of 1910. Act, 1910, for clause (b) the following shall be sub- as amended stituted, namely:—

,	If drawn singly.	If drawn in set of two, for each part of the set.	
(b) where payable otherwise than on demand, but not more than one year after date or sight—	Rs. A. P.	Es A. P.	Rs. A. P.
if the amount of the bill or note does not exceed if it exceeds Rs. 200 and does not exceed 200 bitto 400 ditto 800 bitto 800 ditto 1,000 bitto 1,000 ditto 1,200 bitto 1,200 ditto 2,500 ditto 2,500 ditto 5,000 bitto 7,500 ditto 7,500 bitto 7,500 ditto 10,000 ditto 1,000 ditto 2,500 ditto 5,000 bitto 1,000 ditto 5,000 bitto 7,500 ditto 10,000 bitto 10,000 ditto 15,000 bitto 10,000 ditto 15,000 bitto 10,000 ditto 15,000 bitto 10,000 ditto 10,000 ditto 10,000 ditto 25,000 bitto 15,000 ditto 25,000 bitto 15,000 ditto 25,000 bitto 25,000 ditto 80,000 bitto 15,000 ditto 25,000 bitto 25,000 ditto 80,000 bitto 25,000 ditto 80,000	13 8 0 18 0 0 22 8 0 27 0 0	0 2 0 0 3 0 0 5 0 0 6 0 0 8 0 0 12 0 1 2 0 2 4 2 0 9 0 0 11 4 0 13 8 0 4 8 0	0 1 0 0 2 0 0 3 0 0 4 0 0 5 0 0 6 0 0 8 0 0 12 0 1 8 0 2 4 0 3 0 0 6 0 0 7 8 0 9 0 0

3. In

Amendment of Act II, 1899, section 23A. 3. In section 23A, sub-section (1), of the said Act, for the words and figure "Article No. 5 (b)," the words and figure "Article No. 5 (c)" shall be substituted.